



**High Court of Tripura**  
**Agartala**

**Order No. 66**

**Dated, Agartala, the 8<sup>th</sup> September, 2014**

Hon'ble the Chief Justice has been pleased to order that henceforth, whenever any CM Application is filed in this Registry, for restoration of any case which was earlier dismissed for default, or for modification, vacation, revocation and alteration of any order of the Hon'ble High Court, the listing of such application shall be in the following order—

01. In case of Division Bench matter, the CM Application shall be listed before the same Division Bench which passed the earlier order. If any one of the Hon'ble Judges of that Bench is not available, then it shall be listed before a Division Bench comprising of Hon'ble the Chief Justice and other available Hon'ble Judge of that Bench. If both the Hon'ble Judges of that Bench are not available, then it shall be listed before any Division Bench headed by Hon'ble the Chief Justice.
02. In case of Single Bench matter, the CM Application shall be listed before the Bench of same Hon'ble Judge who passed the earlier order. If Hon'ble Judge is not available, then it shall be listed before the Single Bench of Hon'ble the Chief Justice.

**By Order,**

**Sd/—**

**(S. Datta Purkayastha)**  
**Registrar (Judicial)**

**Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2014/ 6881-903**

**September 8, 2014**

**Copy to:**

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The Registrar (Vigilance), High Court of Tripura, Agartala;
10. The Registrar (Admm., P & M), High Court of Tripura, Agartala;
11. The Joint Registrar, High Court of Tripura, Agartala;
12. The Deputy Registrar(s), High Court of Tripura, Agartala;
13. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
14. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
15. The Secretary attached with the Office of the Registrar General, High Court of Tripura, Agartala;
16. The Assistant Registrar(s), High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The Superintendent(s), High Court of Tripura, Agartala;
19. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
20. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
21. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
22. Notice Board of the Court-house; and
23. Order File.

*17.9.14*  
**(S. Datta Purkayastha)**  
**Registrar (Judicial)**